

**CENTRAL TRACTOR SCHEME IN  
HOSHANGABAD**

**208. Shri Syed Ahmed:** Will the Minister of Food and Agriculture be pleased to state:

(a) how many acres of land has been tractorized upto the 30th April, 1952, under the Central Tractor Scheme in Hoshangabad District of the State of Madhya Pradesh;

(b) how many and what type of tractors are operating in this District;

(c) what is the operating cost per acre of these tractors and how much is charged per acre from the owners of land; and

(d) whether there is any arrangement between the Government of India and the State Government of Madhya Pradesh whereby the latter are permitted to charge the owner of land an amount over and above what has been fixed by the former?

**The Minister of Food and Agriculture (Shri Kidwai):** (a) During the 1951-52 reclamation season, the Central Tractor Organisation tractorized up to the 30th April, 1952, an area of 22,276 acres in the Hoshangabad District of Madhya Pradesh. In previous years beginning from 1948-49, a total area of 73,356 acres was tractorized in the District by the Central Tractor Organisation.

(b) 30 heavy crawler tractors of 'Oliver Cletrac, Model FDE' make were operated in the District in the 1951-52 season. Besides, eight lighter tractors of 'Caterpillar Model D 7' make worked as stand-bys.

(c) The cost of operation of these tractors is about Rs. 52 per acre. The cost of operation is recovered in full by the Central Tractor Organisation from the State Government. The Government of India have no exact information regarding the rate at which recoveries are made by the State Government from the owners of the land.

(d) There is no such arrangement. The only arrangement between the Centre and the State Government is that the latter is to meet the full expenditure incurred by the Central Tractor Organisation. However, the State Government have to incur some expenditure on the facilities provided by them in connection with the tractorization work, over and above the charges of the Central Tractor Organisation. Whether or not the State Government make recoveries from the cultivators in respect of these expenses, is a matter which concerns them.

**SHIFTING OF SUGAR PLANTS FROM U. P.**

**209. Shri B. N. Roy:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether some sugar factory plants were shifted to some other States from Uttar Pradesh and Bihar during the last three years;

(b) if so, how many (State-wise);

(c) whether there is any proposal by Government for shifting some more plants from Uttar Pradesh;

(d) if so, how many; and

(e) its reasons?

**The Minister of Food and Agriculture (Shri Kidwai):** (a) and (b). Yes; one from U.P. only.

(c) No.

(d) and (e). Do not arise.

**ANTI-MALARIAL CAMPAIGN IN  
KORAPUT**

**210. Shri Sanganna:** Will the Minister of Health be pleased to state:

(a) whether the anti-malarial campaign will be revived in the Rayagada—Birsam Cuttack hills of the Koraput District (Orissa) in view of further aid given to India by the U.N.I.C.E.F.;

(b) if the answer to part (a) above be in the affirmative, when the campaign will be launched; and

(c) what will be the estimated cost of the campaign?

**The Minister of Health (Rajkumari Amrit Kaur):** (a) No. It is now for the Government of Orissa to continue the anti-Malaria work after the WHO/UNICEF have withdrawn their team. The UNICEF assistance is now limited to the supply of DDT equal to the quantity which the State Government is able to use over and above its consumption in 1950-51.

(b) and (c). Do not arise.

**IMPORT OF GUNS, REVOLVERS ETC.**

**212. Shri Badshah Gupta:** Will the Minister of Home Affairs be pleased to state:

(a) the number of guns, revolvers and pistols respectively imported from various foreign countries during 1947-48, 1948-49, 1949-50, 1950-51 and 1951-52, with amounts paid therefor year-wise giving names of the respective countries; and